# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH New Delhi

CP No. 394/2000 IN O.A. No. 2834/1992

New Delhi, this 19th day of the December, 2000

## HON'BLE MR. V.K. MAJOTRA, MEMBER (A) HON'BLE MR. SHANKER RAJU, MEMBER (J)

- 1. Shri Vijendra Kumar,
  Draughtsman Gr.II,
  Office of the Executive Engineer (E)
  Shri Nagar Central Electrical Divn.
  CPWD, Jammu.
- 2. Shri Kuldip Singh Solanki,
  Drafgthsman (E) Gr.II
  Office of the Executive Engineer (E)
  Electrical Divn. VIII
  Vidyut Bhawan, CFWD, New Delhi.
- 3. Shri Ajay Kumar,
  Draughtsman Gr.II,
  Office of the Executive Engineer (E)
  Shimla Central Electrical Divn.,
  CPWC, Shimla.
- 4. Shri Ravi Kumar,
  Draughtsman Gr.II (E),
  Office of the Executive Engineer (E)
  Player Building Project, I.P. Bhawan,
  New Delhi.

All are employees under the administrative control superintending Engineer (E), Coordination Circle (E) C.P.W.D., I.P. Bhawan, New Delhi.

(By Advocate : Shri D.R. Gupta)

#### VERSUS

- Shri N. Krishnamoorthi Director General of Works, CPWD, Nirman Bhawan, New Delhi-110 001.
- 2. Shri Maendra Kumar
   Deputy Director of Administration-I,
   CPWD, Nirman Bhawan,
   New Delhi-110 001.
  ... RESPONDENTS

(By Advocate: Shri D.S. Mahendru)

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#### ORDER (ORAL)

### By V.K. MAJOTRA, MEMBER (A):

Whereas Shri Krishnamoorthi, Director General Works, CPWD, Respondent No.1 has come personally in Court in compliance of the direction of the Court dated 13.12.2000, Shri Mahendru, learned counsel of the has explained the absence of Respondent respondents, Director Mahender Kumar, Deputy Shri No.2, Administration-I, CPWD, stating that he is on sick leave. Mahendru has filed compliance affidavit Respondent No. 1, enclosing a copy of Office Order dated pursuance of the order dated 15.12.1997 14.12.2000 in whereby promotion of in OA 2834/1992 passed made on 31.12.1998, were made effective applicants The respective controlling officers of 1.11.1991. applicants have also been ordered to fix the pay of applicants and accorded consequential benefits to them. Gupta, learned counsel of the applicants D.R. Shri satisfied with the order dated 14.12.2000. However, has prayed that a time limit should be fixed for grant of consequential benefits to the applicants.

2. Shri Krishnamoorthi, Respondent No.1 has also tendered his unconditional apology for himself as well as on behalf of Respondent No. 2 for the delayed action in complying with to the order dated 15.12.1997 of the Tribunal.



3. In our view, as vide order dated 14.12.2000 the respondents have substantiate relief to the applicants, the respondents are now directed to accord consequential benefits to the applicants within a period of two months of communication of this order. Contempt notices issued against the respondents are discharged. The CP is disposed of with the above directions. No costs.

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(SHANKER RAJU)
MEMBER (J)

(V.K. MAJOTRA) (MEMBER (A)

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